

1	2	3
26.	Odisha	1824
27.	Pondicherry	571
28.	Punjab	2928
29.	Rajasthan	5178
30.	Tamil Nadu	24723
31.	Telangana	16817
32.	Tripura	14
33.	Uttar Pradesh	6822
34.	Uttarakhand	792
35.	West Bengal	8078
TOTAL		226166

Bringing shares of Companies from non Demat to Demat mode

1460. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that Government is planning to bring all shares of unlisted Companies from non-Demat mode to Demat-mode;
- (b) if so, the details thereof; and
- (c) the number of existing unlisted Companies, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) to (c) As on date, no such decision has been taken to bring all shares of unlisted Companies from non-Demat mode to Demat-mode. Details of existing unlisted Companies, State-wise is given in the Statement.

Statement

Details of Active Unlisted Companies as on 18.07.2018 State-wise

Sl.No.	State	No. of Companies
1.	Andaman and Nicobar	324
2.	Andhra Pradesh	21872
3.	Arunachal Pradesh	248
4.	Assam	6443

Sl.No.	State	No. of Companies
5.	Bihar	21495
6.	Chandigarh	7931
7.	Chhattisgarh	7116
8.	Daman and Diu	226
9.	Delhi	215796
10.	Dadra and Nagar Haveli	368
11.	Goa	4220
12.	Gujarat	62629
13.	Himachal Pradesh	3566
14.	Haryana	31768
15.	Jharkhand	9940
16.	Jammu and Kashmir	2847
17.	Karnataka	69633
18.	Kerala	32159
19.	Lakshadweep	11
20.	Maharashtra	233721
21.	Meghalaya	577
22.	Manipur	484
23.	Madhya Pradesh	22736
24.	Mizoram	69
25.	Nagaland	239
26.	Orissa	15566
27.	Punjab	17030
28.	Pondicherry	1285
29.	Rajasthan	37448
30.	Sikkim	2
31.	Telangana	70905
32.	Tamil Nadu	77827
33.	Tripura	322

Sl.No.	State	No. of Companies
34.	Uttar Pradesh	72743
35.	Uttarakhand	4986
36.	West Bengal	134764
GRAND TOTAL		11,89,296

Scrutiny of Private Sector Companies for implementation of CSR

1461. SHRI MD. NADIMUL HAQUE: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government is scrutinising the Private Sector Companies on the grounds of implementation of Corporate Social Responsibility (CSR), if so, the details thereof;

(b) the details of measures taken by Government in this regard;

(c) whether Government previously penalised Private Sector Companies in this regard, if so, the details along with the penalty imposed thereon;

(d) whether all the Policy initiatives announced by Government are under the category of CSR activities, if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) to (e) Every company having net worth of ₹ 500 crore or more or turnover of ₹ 1000 crore or more or net profit of ₹ 5 crore or more during the immediately preceding financial year shall ensure that company spends, in every financial year, at least 2% of the average net profits of the company made during the three immediately financial years on Corporate Social Responsibility (CSR) activities in areas or subjects specified in Schedule-VII of the Companies Act, 2013 ('Act'). Further, every such company will have a CSR Committee which will (i) formulate and recommend to the Board a CSR policy which shall indicate the activities to be undertaken by the company (ii) recommend the amount of expenditure to be incurred on such activities and (iii) monitor the CSR policy from time to time. Further the Board of such company shall approve the CSR policy recommended by the CSR Committee and ensure that activities included in the CSR policy are undertaken by the company. CSR activities are enlisted under Schedule-VII of the Act and broadly, include policy initiatives of the government for sectoral development. Whenever, violation of CSR provision is reported, the Registrar of Companies initiates